

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

**CP No.630/2016  
IN  
OA No.4687/2015**

New Delhi, this the 19<sup>th</sup> day of May, 2017

**Hon'ble Shri V. Ajay Kumar, Member (J)  
Hon'ble Shri P.K. Basu, Member (A)**

1. Dhir Singh,  
s/o sh. Tarif, age 59 years  
Post- Safai Karamchari No. 51800582  
Ward No. 213 Kalyan puri,  
Shahdara South, EDMC, Delhi-110091.
2. Prem Singh,  
S/o Sh. Bodal Ram  
age 61 years,  
Post-Safai Karamchari No. 51800587  
Since retired w.e.f. 30.06.2016  
R/o House No. 17/443,  
Kalyan Puri, Delhi-110091.
3. Jagdish,  
s/o Sh. Phool Singh  
age 54 years,  
Post Safai Karamchari No. 51800578,  
Ward No. 213  
Kalyan Puri, Shahadra South,  
EDMC, Delhi-110091.
4. Rajbiri w/o Sh. Brahm Pal  
Age 59 years  
Post Safai Karamchari No. 51800578  
Ward No. 213  
Kalyan Puri, Shahadra,  
South EDMC, Delhi-110091.
5. Inderpal S/o Sh. Jaan Singh,  
Age 54 years  
Post Safai Karamchari No. 51800768  
Ward No. 213

Kalyan Puri, Shahadra,  
South EDMC, Delhi-110091.

... Petitioners

(By Advocate : Ms. Ankita Patnaik with Shri Manoj Kumar)

Versus

1. Sh. Mohanjeet Singh, IAS,  
Commissioner,  
East Delhi Municipal Corporation,  
Udyog Sadan, Patparganj Industrial Area,  
Delhi-110092.
2. Sh. Pradeep Bansal,  
Director (Hort.)  
Head Quarters,  
North Delhi Municipal Corporation,  
16<sup>th</sup> Floor, E-Block, Dr. SPM Civic Center,  
JL Nehru Marg, New Delhi-110002.

.. Contemnors

(By Advocate : Ms. Sangita Rai for R-1  
Shri Manjeet Singh Reen for R-2.)

### **ORDER (ORAL)**

**Mr. V. Ajay Kumar, Member (J) :-**

When the matter was taken up for hearing, learned counsel for applicants submits that respondents have already issued orders in compliance of the orders of this Tribunal. Learned counsel for respondents produced an Office Order dated 17.05.2017, which states as under:-

- “5. The Competent Authority has approved the claim of all eligible employees to enhance their respective pay-scale in ACP scheme as if they had continued to be in DDA.

6. This order shall apply in respect of the applicants involved in the above mentioned cases and also in respect of all other eligible employees transferred from DDA to MCD and now working in Engineering Department of EDMC.
7. Physical verification of eligibility shall be done at the time of pay fixation for employee-wise.
8. The concerned Executive Engineer of the Divisions shall thoroughly check the facts from the service books & personal files of the employees and ensure that the employees have actually been transferred from DDA to MCD and cross examine and cross check with DDA with relevant documents in order to avoid any litigation in future. The order would be subject to the availability of funds.”

2. The learned counsel for applicants submits that they are satisfied if the CP is closed with liberty to avail their legal remedies, if they are still aggrieved, in accordance with law. Accordingly, the CP is closed with the aforesaid liberty. However, the respondents shall ensure complete compliance within 90 days from the date of receipt of this order. Notices are discharged.

( P.K. Basu )  
Member (A)

( V. Ajay Kumar )  
Member (J)

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